

# **HIGH COURT OF KARNATAKA, BENGALURU**

April 22, 2021

## **NOTICE**

**THE FOLLOWING IMMEDIATE MEASURES FOR THE DISTRICT AND TRIAL COURTS OF BELAGAVI, CHIKKABALLAPURA, DHARWAD, MANDYA, RAICHUR, SHIVAMOGGA, VIJAYAPURA.**

**APART FROM BENGALURU URBAN DISTRICT, BENGALURU RURAL DISTRICT, BELLARY, BIDAR, DAKSHINA KANNADA, HASSAN, KALABURAGI, MYSURU AND TUMAKURU, DISTRICTS SHALL COMES INTO EFFECT IMMEDIATELY:**

(i) In all the above 16 District and Trial Courts, where number of COVID-19 cases are more than 1000, there shall be the following restrictions till 22nd May, 2021:

a) Recording of evidence in all Civil and Criminal Cases shall be made only by Video Conferencing. Only in those criminal cases where there is a time bound schedule fixed for disposal by the Apex Court or by this Court, it will be open for the Courts to record evidence by physically calling the witnesses;

b) Entry of litigants to the Court Complexes shall be prohibited, except the entry of Police Officers and accused. As far as possible for seeking remand, accused shall be produced only through Video Conferencing;

- c) The Courts are requested not to pass any adverse orders on the ground of absence of Advocates and the accused who are on bail;
- (ii) As far as possible, by the end of April-2021 all the Judicial Officers and Staff Members of the District Judiciary who are eligible for vaccination shall get vaccinated.
- (iii) From 1st May, 2021, the Government has initiated a drive to vaccinate all the persons who are above 18 years of age. Therefore, as far as possible, all the Judicial Officers and all the staff members of District Judiciary shall get vaccinated before the end of summer vacation.
- (iv) In case of District and Trial Courts of other Districts where number of active cases are more than 1000, the restrictions on par with District and Trial Courts the above said restrictions shall be followed.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

**Sd/-**

(T.G. SHIVASHANKARE GOWDA)  
REGISTRAR GENERAL I/c.